

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3046
ANSWERED ON:29.08.2013
DAMS IN KARNATAKA
Rajendran Shri C.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that the Government of Karnataka has been constructing many small and medium dams across the rivers passing through that State and if so, the details thereof, dam-wise;
- (b) whether such construction of dams is posing severe problems to Tamil Nadu, being a lower riparian State; and
- (c) if so, the steps taken/proposed to be taken by the Union Government to amicably share the river water among the riparian States?

Answer

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

(a) (b) & (c) Water is a subject in the State List at Entry 17 of List II in 7th Schedule of the Constitution. The development of irrigation thus falls in the ambit of respective State Governments and as such the planning, execution, operation and maintenance of irrigation projects are to be carried out by the States from their own resources as per their priorities. States are required to share the detailed project report of major and medium irrigation projects situated on inter- State rivers for concurrence of the basin States. State Governments are also supposed to implement these projects based on inter-State agreements, orders of Hon'ble Supreme Courts/High Courts, awards of Tribunals, whichever may be applicable. Ministry of Water Resources examines the projects from inter-State aspect before clearing it from techno-economic consideration.